

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-188/ND/2021

IN THE MATTER OF:
M/s. Satshree Auto Pvt. Ltd.

...APPLICANT

Vs.

ROC

...RESPONDENT

Section
Under Section 59 of IBC

Order delivered on 16.08.2021
(Virtual Hearing)

Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Pankaj Aggarwal,
Advocate.

For the RoC

:

ORDER

Heard the submissions made by the Ld. Counsel for the petitioner. Ld. Counsel for the petitioner has submitted that he has complied with the order dated 31.03.2021, on verification it is noticed that affidavit has come on the e-portal of the Tribunal. Serve notice on the Registrar of Companies and the ROC is directed to file reply within two weeks. Ld. Counsel for the petitioner has confirmed that there are neither any Unsecured Creditor nor any Secured Creditor and also serve notice to IBBI or their appearance as well as for filing reply. Ld. Counsel for the petitioner has confirmed that the Income Tax clearance for their proposal has already been obtained from tax authority and the same has been filed along with the petition. Post the matter to **24th September, 2021.**

-sd-

(Hemant Kumar Sarangi)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Annu)